



## **The Registration (Andhra Pradesh Amendment) Act, 2019**

Act 35 of 2019

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No. 35] AMARAVATI, WEDNESDAY, 28<sup>th</sup> AUGUST, 2019.

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature which was reserved by the Governor on the 16<sup>th</sup> February, 2019 for the consideration and assent of the President received the assent of the President on the 19<sup>th</sup> August, 2019 and the said assent is hereby first published on the 28<sup>th</sup> August, 2019 in the Andhra Pradesh Gazette for general information :-

**ACT No. 35 OF 2019.**

**AN ACT FURTHER TO AMEND THE REGISTRATION ACT, 1908 IN  
ITS APPLICATION TO THE STATE OF ANDHRA PRADESH.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth year of the Republic of India as follows:-

1. (1) This Act may be called the Registration (Andhra Pradesh Amendment) Act, 2019. Short title,  
extent and  
commencement.
- (2) It extend to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification, appoint.
2. In the Registration Act, 1908, (hereinafter referred to as the Principal Act), in section 21, after sub-section (4), the following sub-sections shall be added, namely,- Amendment of  
section 21.  
Central Act 16 of  
1908.

“(5) The immovable properties mentioned in sub-sections (1),(2) and (3) may also be described by the use of a unique identification number, called Bhudhaar, assigned to such immovable properties in accordance with the law for the time being in force and as may be prescribed.

(6) The map or Plan of a property mentioned in sub-section (4) and in section 22 may be in the form of a printed copy of such map or plan created in such an electronic or digital format as may be prescribed, for defining all the vertices and boundaries of the property.”.

Amendment of  
section 32A.

3. In the Principal Act, in section 32A, after the existing proviso, the following proviso shall be added, namely,-

“Provided further that the photographs and fingerprints shall not be required to be so affixed in respect of any person, whether presenting or executing a document or signing as a witness in any such document, whose identity has been established through biometric authentication, in accordance with any law for the time being in force.”.

**GONTU MANOHARA REDDY,**  
*Secretary to Government,*  
*Legal and Legislative Affairs & Justice,*  
*Law Department.*